

kkpearnestly and forcefully through this House to the hon. Prime Minister and the Government of India that Haryana has been starving of canal water for the last fifteen years. The SYL Canal has not yet been completed. More than five hundred crores of rupees have been spent on the canal. It is already being damaged because there is no water running in the canal which is of bricklime. Sir, Haryana being a very small State doesn't have the political clout that Punjab has. Haryana is one State in the country that hasn't had Capital of its own in the last 30 years. It did not have its High Court, Madam. How can it be a full-fledged State with non-existence of its own Capital? The absence of Capital has deprived the people of Haryana of progress in culture, education and science and technology. There is no national-level institute located in the territory of Haryana. There is no big city and growth centre where culture, science and technology and education can flourish and spread to remote villages. It can enable Haryana to join the national mainstream. It has completely been deprived of all these privileges. Therefore, I would urge upon the hon. Prime Minister...

उपसभापति: आप जरा संक्षेप में बोलिए और जरा तेज बोल दीजिए क्योंकि मेरे पास 14 जीरो ऑवर और पांच स्पेशल मैशन है।

SHRI S.S. SURJEWALA: I would only like to appeal and urge upon the hon. Prime Minister, as we have great faith in his wisdom and his capability, that he should at least take up these issues and resolve these inter-State issues amicably. We don't want to fight with our brothers in the State of Punjab as they were earlier a part of ours. Madam, in the end, through this House, I want to emphasise that doubts of Haryana should be cleared and all outstanding matters between Punjab and Haryana should also be resolved. Thank you.

Re: Tragic Death of Haj Pilgrims in a Fire Accident Near MECCA

SHRI K.R. MALKANI (Delhi): Madam Chairperson, on the 15th of April, a titanic tragedy hit the pilgrims to Mecca. In a devastating fire, hundreds of people burnt alive, hundreds more have been seriously injured, still more hundreds are missing, presumed dead. It is very sad. It is good to note that the Government has announced some compensation to the next of kin. It is also a matter of satisfaction that the Government has promised free medical aid to all the injured. However, the way the Government of India has handled this tragedy leaves something to be desired.

We have a Consul General in Jeddah. Mr. Afzal Amanullah, an IAS officer, is our Consul General, the man on the spot. He said that in camp number 59, two doors were locked. He also said that what hurt the most is that all of them could have been saved if those doors had not been locked. We here don't know whether the doors were locked or not. But, here is a responsible officer of the Government of India making a statement. It is quite possible that the door-keepers locked the doors because they feared that there might be a stampede in other camps. That is quite possible. And they might have been right. But, the way the Government has handled that statement is very dubious. Immediately after, the External Affairs Ministry's spokesman said, "After carefully examining the matter relating to the Mina fire, the Government has concluded—it has come to the conclusion—that the views expressed by Mr. Amanullah appear to be derived from information provided by a few of the injured relating to the conduct of an individual gate-keeper." I can only say this that this is singularly unfair to the officer concerned. He was the only man

on the spot. He was the senior-most man on the spot and the Government need not have come to the conclusion so fast. This statement was made by the Government before an official delegation of three MPs and one ex-MP left for Saudi Arabia.

Madam, a few questions arise. I understand that every year the Saudi Government prescribes a certain quota for pilgrims from different countries. Is it a fact that India has been routinely violating this quota figure? I would like to know what was the quota for this year, last year, the year before. This year, more than 80,000 pilgrims, perhaps something close to one lakh of pilgrims went there. Government should explain to the country why it violates this quota and how many people were sent over and above the quota. Question number two: Three hundred doctors had been sent to look after pilgrims. Is it a fact that they themselves were busy performing Haj and that they did not bother much about the pilgrims? It is alleged that they were negligent.

Question number three: Originally the pilgrims went on their own but in the 50's, the Government started sending goodwill missions, goodwill delegations. In the beginning it used to consist of three members. Now it consists of more than a hundred people! When a hundred VIPs from India alone land on the head of the Saudi Arabian Government one can imagine the confusion, these MPs are given free tickets, free lodging and boarding in 5 star hotels and free cars. The Police have to take care of them. Correspondingly they take less care of other things. The Government should consider whether it can discontinue this practice.

Question number four: Pilgrims from most of the countries, excepting India, Pakistan and Bangladesh, are comparatively young, middle-aged. Is it true that in the case of India more than 90% of the pilgrims are more than 65 years of age? People of this age cannot

face this kind of trauma, the heat, the cold, the rush and the rest of it.

There has been an allegation by some Hajjis. I hope the allegation is wrong. They have said that they were treated as dirt, third class citizens. I hope it is not true. The Government should dispel this doubt.

A Minister of State from Karnataka, Roshan Baig Minister of State for Home and Waqf, has made a very irresponsible statement. It appeared in *The Hindu* of 26th April. This man has said that there was sabotage by Saudi authorities. It is scandalous for a Minister of India to allege like this against a foreign Government without any proof. I am sorry to find that he belongs to the same party, the JD the main component of this Government. I hope they take note of this thing and take this man to task.

An official delegation of three MPs and one ex-MP went there. The Prime Minister had announced that they were going on a fact-finding mission. When they reached there, the Saudis were very unhappy. They said, "who are you to come and inquire here in our country?" So, the delegation promptly said, "We have not come to find facts. We have come to bring relief." What relief these three MPs and an ex-MP had taken to Saudi Arabia, I do not know. If anything, they must have been a strain on the authorities and on the relief-providing agencies. They have suggested that fire-proof tents should be used. Obviously, it is for the experts and for the Saudi Government to decide what type of tents are to be used. Fire-proof tents would be synthetic, they would be nonbiodegradable; and that could contribute to pollution. It is for the experts and the Saudi Government to decide what has to be done in this respect.

उपसभापति: मलकानी जी आठ नाम हैं उसी सबजेक्ट पर बोलने के लिए।

SHRI K.R. MALKANI: It is a very important subject. Actually we should have a full discussion.

THE DEPUTY CHAIRMAN: Could you be slightly brief?

SHRI K.R. MALKANI: I will be quite brief. This committee reported to the Government of India and I quote: "Alleged lock-in did not impede an escape process." They were not there, how did they know? How do we believe these MPs who went there ten days after the event and not believe the man the officer who was on the spot? They are mix politics with pilgrimage. I quote: "In view of the best bilateral relationship with Saudi Arabia..." I am very happy to hear that you have best bilateral relationship with Saudi Arabia." It is always desirable to avoid making such statements." I would only submit that we should have the best of relations with all countries, Saudi Arabia included, but facts are sacred. If something has gone wrong, we should not be afraid to mention it.

There is a report that Government is thinking of setting up of a public sector undertaking to handle Haj pilgrimage. I would like to know whether this report is correct. It has appeared in the Telegraph of April, 27. I would also like to know whether it is really the job of the Government to organise this kind of a business.

In conclusion, I would like to submit to this House that two or three years, back the Public Accounts Committee which has representatives from all important parties in both the Houses had made a certain recommendation on the financing of the Haj pilgrimage. We would like to know the thinking of the Government and what it would like to say in the matter. Thank you very much.

SHRI JOHN F. FGERNANDES (GOA): Madam, the Government should have come with a *suo motu* statement on this issue (Interruptions)... Instead of this matter being raised during the Zero Hour, the Government should come with a *suo motu* statement. ... (Interruptions)... We have been meeting

here for the last four days. ... (Interruptions)... The Government is sleeping. ... (Interruptions)... There has been no statement from the Government on this issue. I hope the Government will come before the House with a proper *suo motu* statement. ... (Interruptions)...

SHRI GURUDAS DAS GUPTA (West Bengal): Madam, I would like to suggest... (Interruptions)...

THE DEPUTY CHAIRMAN: I have some names before me. ... (Interruptions)... The permission has been given by the hon. Chairman and I would like to request the Members to be as brief as possible because nobody can condone the tragedy. We can only be in anguish. ... (Interruptions)... Let me complete. ... (Interruptions)... Mr. Gurudas Das Gupta, is it proper for you to interrupt when the chair is saying something? ... (Interruptions)... Let me

finish. ... (Interruptions)... What is the propriety in it? ... (Interruptions)...! never interrupt when you are speaking and even making long speeches. What I am saying is that I cannot ask the Government to react until and unless the Members whose names are there have their say in the matter. ... (Interruptions)... If your name had been there, you would not have said like this. ... (Interruptions)... मोहम्मद आजम खान आप थोड़ा संक्षेप में बोलियेगा।

उपसभापति: थोड़ा संक्षेप में बोलिये।

श्री मोहम्मद आजम खान (उत्तर प्रदेश): मैडम चेयरपर्सन, पहली बार 30 तारीख को मैंने इस सिलसिले में नोटिस दिया गया था, आज 6 तारीख को इस पर बोलने का मौका मिला है, इसके लिए आपका शुक्रिया।

सरकार कितनी इस पर सीरियस है, कितनी संजीदा है, इसका अहसास यहां बैठे साथियों ने भी किया है और इस वक्त भी जो सरकार यहां बैठी है वह सरकार उसे सुनने के बजाए दूसरे कामों में ज्यादा मसरूफ है। इससे हम यह भी महसूस कर सकते हैं कि आने वाली सरकारों को हज पर जाने वालों का वोट तो चाहिये लेकिन उनकी उनकी जिन्दगी से कोई लेना देना नहीं है जबकि मैं अच्छी खासी बात सरकार के सामने कह चुका

हूँ पर सरकार अब भी दूसरे कामों में मसरूफ है। मैडम मैं आप से चाहूँगा कि...(व्यवधान)

श्री रामगोपाल यादव: (उत्तर प्रदेश) मैडम कोई कैबिनेट मिनिस्टर यहां नहीं है। यह बड़ा सीरियस मैटर है।...(व्यवधान)

SHRI GURU DAS GUPTA: Madam, we are discussing a very serious issue...(Interruptions)... No cabinet Minister is present...(Interruptions)... Madam, I would like your direction in this regard. ...(Interruptions)...

SHRIMATI MARGARET ALVA (Karnataka): when we were on that side of the House, they never allowed us to proceed if any Cabinet Minister had not been there. ...(Interruptions)... Now no cabinet Minister is there. ...(Interruptions)...

SHRI GURUDAS DAS GUPTA: Madam, it is not a question of 'we' and 'they'...(Interruptions)... It is a question of the dignity of the House. ...(Interruptions)... The Government should be attentive to its parliamentary duties. ...(Interruptions)...

SHRIMATI MARGARET ALVA: let us adjourn the House.(Interruptions)...

SHRI NARENDRA MOHAN (Uttar Pradesh): I endorse the views expressed by the hon. Members. (Interruptions)...

THE DEPUTY CHAIRMAN: I know there have been instances. (Interruptions). ..But, till the Cabinet Minister comes. I think, we should continue with the Minister of State. (Interruptions)...Mr. Khalap is here who is a Minister with an independent charge. ...(Interruptions)...We is the Minister of Law and Justice. At least, he will do justice to the views expressed in this House. (Interruptions)...

SHRI NARENDRA MOHAN: Madam, it is a very important issue. The Minister with whose Ministry this matter is concerned should be present here. (Interruptions)...

THE DEPUTY CHAIRMAN: It is concerned with the Ministry of External Affairs. (Interruptions)...

श्री मोहम्मद आजम खान: शायद इतनी बड़ी आग से जलकर मरने का हादसा अनकरीब दुनिया में कहीं नहीं हुआ और इस तरह के हादसे जो अचानक हों, चाहे चरखी दादरी या कश्मीर में यात्रियों के साथ हादसा हो, लोग अपने मजहबी तास्सुबात को भी दूर रखते हैं और उस वक्त इंसान हो जाते हैं। इस मामले पर किसी का भी संजीदा न होना, चाहे वे सरकार के लोग हों या सरकार से बाहर के लोग हों यह अमल काबिले मज्मूमत और अफसोसनाक है। एक ऐसे मौजू पर इस वक्त बहस हो रही है जिस पर खुद प्रधान मंत्री जी ने एक डेलीगेशन सऊदी अरेबिया भेजा और यह कहा कि यह फैक्ट फाइंडिंग्स करके लायेगा, सच्चाई का इल्म कराएगा, मालूमात करेगा। लेकिन सरकार चाहे सही बात न बताये, मैं यह नहीं कहता कि सरकार गलत होगी, सरकार कभी गलत हो ही नहीं सकती।

अगर सरकार गलत कहे तो सरकार कैसे हो जाएगी। लेकिन यह सच्चाई है कि जो बड़ा हाई पावर डेलीगेशन यहां से गया चार सदस्यों का जिसमें तीन एम. पीज. थे और एक एक्स एम. बी. था उन्हें अस्पतालों में मरीजों से ठीक से मिलने नहीं दिया गया। उनकी हैसियत का यह आलम था जिसे प्रधान मंत्री ने भेजा था और सिर्फ चार लोग पूरे देश की नुमाइंदगी कर रहे थे उन चार मैम्बर्स से साउदी अरब के हज मिनिस्टर ने भी मुलाकात करना पसंद नहीं किया। यह हमारे इस हाई पावर डेलीगेशन की हैसियत थी कि वहां के हज मिनिस्टर साहब ने भी मिलना पसंद नहीं किया और यह हज डेलीगेशन कुछ खास लोगों से मिल कर और कुछ कामों से जाकर वापस आ गया। बहुत सी इत्तिलात ऐसी है जो शायद खुद मुझे इल्म में भी नहीं थी, इस डेलीगेशन के जाने के बाद मालूम हुई। एक लोक सभा के सदस्य थे जिनका टेन्ट्स का ठेका होता था। उनकी मौत के बाद वह ठेका उन्हें नहीं मिलता था किसी और को मिलता था। इस डेलीगेशन में एक ऐसे मेम्बर भी शरीक थे जो फायर प्रूफ टैंक के ठेके का एक प्रोजेक्ट लेकर वहां गए थे। अब अगर डेलीगेशन में जाने वालों की इंटेग्रिटी यह होगी और वे हज वजीर से भी नहीं मिल सकेंगे, मरीजों से नहीं मिल सकेंगे, लोगों को वक्त देकर कि हम फलां वक्त मिलने आएंगे। हाजियों से नहीं मिल सकेंगे तो मैं यह

जानना चाहूंगा सरकार से भी कि इस हज डेलीगेशन के जाने का क्या औचित्य था, इसकी जरूरत क्या थी और इसकी मंशा क्या थी। यह कहा गया कि कोई दरवाजा बंद कर दिया गया इन 70 से 80 हजार टेंट्स में 170 से लेकर टेंट्स के जलने की इत्तिला है। अगर एक टेंट में एक हाजी के भी जख्मी होने की बात सही मान ली जाए तो 80 हजार लोग ऐसे होंगे जो इस अराफात के मैदान में जले होंगे। वहां अस्पतालों की कैपिसिटी कितनी है इसका अंदाजा यहीं से हो सकता है कि डेढ़ सौ से दो सौ के अंदर मरीज दाखिल किए जा सकते हैं। इससे ज्यादा मरीज दाखिल नहीं हैं। हमें यह जानकारी होनी चाहिए कि 70 से लेकर 80 हजार जले हुए टेंट्स में जलने वाले लोग कहां गए। हिन्दुस्तान में रहने वाले कई खानदान, कई अफ़्गात ऐसे हैं जिन्हें आज तक यह नहीं बताया गया कि मिसिंग जिंदा हैं या गायब हैं। उन्हें आखिर कितने दिनों तक सिसक कर मरने का और मौका दिया जायगा। जिन खानदानों की यह मालूम हो गया कि उनके लोग मर गए हैं उन्होंने उनका फातेहा दुरुद कर लिया है, सब्र कर लिया है लेकिन जो आज की तारीख तक मिसिंग हैं उनके बारे में हमारी हुकूमत यह कब तक बताएगी कि इन मिसिंग की यह मरने वालों की असल तादाद क्या है। इसके अलावा मैडम चेयर परसन, पहली बार हमने उत्तर प्रदेश में यह प्राविजन किया था कि जितने हाजी जाते हैं उनका हज कमेटी की तरफ से लाइफ इश्योरेंस कराया जाए। पहले मैंने 50 हजार रुपए का किया था। उसके बाद एक लाख कर दिया और अब दो लाख रुपए का इश्योरेंस है ये दो लाख रुपये हिन्दुस्तान की सरकार या उत्तर प्रदेश की सरकार देगी। लेकिन जब कोई हाजी साउदी अरब जाता है तो यह जिम्मेदारी हो जाती है साउदी अरब की वहां की सरकार की कि वहां हाजी अगर बीमार हो उनकी मौत हो जाए और उन्हें मुआवजा देना हो तो फिर इन्सानों की जानों के अंदर कोई तखसीम नहीं की जा सकती। कोई डिसक्रिमिनेशन नहीं किया जा सकता। अगर साउदी अरब की सड़क पर हिन्दुस्तान मोटर के हादसे में मर जाएगा तो उसकी जान की कीमत भी वही होगी जो किसी साउदी के मर जाने पर उसकी जान की कीमत होगी। चुनांचे हम अपनी सरकार से कहेंगे साउदी सरकार से नहीं और मेरे कहने की हरगिज यह मंशा नहीं है कि दो हुकूमतों के बीच या दो मुल्कों के बीच ताल्लुकात खराब होने चाहिए। हमारे अच्छे ताल्लुकात हैं, अच्छे ताल्लुकात रहने चाहिए और अच्छे ताल्लुकात रहेंगे। लेकिन इसके साथ साथ हमें यह भी सोचना और देखना होगा कि हिन्दुस्तान

से जाने वाले हाजियों की सिर्फ इसी हादसे में ही नहीं बल्कि आने वाले तमाम सालों में जो हाजी जाएंगे उनकी जिंदगी की हिफाजत उनकी सेहत हिफाजत किस तरह से होगी। क्या वह तादाद जो वहां पर जाती है उस तादाद को कन्ट्रोल किया जा सकता है। क्या उनकी जिंदगी और उनकी सेहतों की इस तरह से हिफाजत की जा सकती है जिस तरह से इस बार हुई। क्यों आखिर इस बात की इजाजत दी गयी कि हर हाजी के पास आग जलाने के लिए गैस का सिलिंडर था। क्यों नहीं रोक पहले से की गयी? क्यों इस बात का इंतजाम नहीं किया गया? आज के जमाने में इतने जदीद जमाने में आग लगाने के लिए भी गैस और आग को बझाने के लिए भी गैस है। यह इंतजामात हो सकता था। इस बात का बिल्कुल इस काम होना चाहिए था क्योंकि यह आग पहली बार नहीं लगी थी, इस तरह की आग पहले भी कई बार लगी थी और इस 15 तारीख के हादसे के बाद 16 तारीख को ईरान के टेंट्स में भी आग लगी थी। जो इंतजामात हो सकते थे, वहां पर इस तरह की गैस का भी इंतजाम होता कि एक तरफ से आग लगी तो दूसरी तरफ से आग बझाने वाली गैस छोड़ दी जाती ताकि उस लगी हुई आग को बुझाया जा सकता। लेकिन ये सारे इंतजामात नहीं हुए। यह वह बात नहीं बल्कि लोक सभा में एक एम. पी. साहब ने कही थी कि उनकी नीयत पर शुबहा नहीं किया जा सकता। यह बिल्कुल सही है कि सउदी अरब की हुकूमत पर या वहां के खुदाम कि हज पर जाने वाले लोगों, को उन्होंने जानबूझकर किसी लापरवाही की बुनियाद पर मरने के लिए मजबूर किया होगा, लेकिन तजुर्बे की कमी है। उस तजुर्बे की कमी को पूरा करने के लिए खुद हिन्दुस्तान की हुकूमत कौन से स्टेप्स लेने जा रही है जिस से कि आईदा इस तरह का कोई हादसा पेश न आए?

अभी एक बात कोटे की आई कि हिन्दुस्तान के हाजियों का एक कोटा है। यह सिर्फ हिन्दुस्तान के हाजियों का नहीं बल्कि पूरी दुनिया से हज जाने वालों का एक मरुस्सी कोटा होता है। यह मैं नहीं जानता कि आप भी तरफ से यह बात रखे जाने की मंशा क्या थी, लेकिन सच यह है कि हम उस कोटे की बहस इसलिए न करें कि लोग कम जाएं या ज्यादा जाएं, हां जाने वाले लोगों की तादाद यकीनन संभालने लायक होनी चाहिए। उससे यहां के खजाने पर कितना असर पड़ता है, यह हमारे लिए बहस का मुद्दा नहीं है और वह इसलिए भी नहीं है कि जब हम साथ मिलकर रहते हैं, एक समाज बनकर रहते हैं, एक खानदान बनकर रहते हैं तो इस बात की

तकलीफ नहीं होनी चाहिए कि जाने वाले हाजियों को उनके टिकिट के लिए सब्सिडी दी जाती है सरकार की तरफ से। यह बड़ी घटिया सोच है। यह बहुत सस्ती सोच ही कि अगर हाजियों को सरकार की तरफ से जिस के खजाने में वह टैक्स देते हैं, अगर वह सरकार किसी जाने वाले हाजी के लिए हजार, दो हजार रुपए की रीयायत कर दे तो बहुत बड़ी सियासी जमात या लोग, जो यहां पूरे मुल्क की नुमाइंदगी कर रहे हैं, चंद हजार रुपए के लिए एतराज करें। यह सोच मेरे ख्याल से बहुत सस्ती और बहुत घटिया सोच है। इस सोच को अलग रखते हुए मैं समझता हूं कि कोटे की बहस न हो। बहस यह होनी चाहिए कि दुनियाभर से जितने हाजी जाते हैं, जितने इंसान जाते हैं उन की जिंदगियों की हिफाजत कि तरह से हो सकती है। उन की इतनी तादाद हीनी चाहिए जिस तादाद होनी चाहिए हुकूमत सक्षम रहे। इसी के साथ आखिरी बात तह भी कहना चाहता हूं।...

उससभापति: आजम साहब, मेरे पास अभी बहुत नाम हैं।

श्री मोहम्मद आजम खान: मैडम, आखिरी बात कहना चाहता हूं। हमें यह मालूम होना चाहिए कि जो डेलीगेशन गया था "फैक्ट फाइंडिंग्स" के नाम पर वह क्या हकाइक लेकर आया है? यह भी मालूम होना चाहिए कि मोहतरम वजीरे आजम साहब ने जिस डेलीगेशन को भेजा उस की हैसियत को उन्होंने इतना बताकर क्यों नहीं भेजा कि कम से कम वहां के हज वजीर साहब ही उन से मुलाकात कर लेते और यह बता सकते कि यह हादसा क्योंकर पेश आया और आइंदा इस तरह का हादसा पेश न आएगा। इसी के साथ क्योंकि यह हाजी सऊदी अरब में मेरे हैं, जख्मी हुए हैं, सऊदी हुकूमत की यह अखलाकी जिम्मेदारी है, कानूनी जिम्मेदारी भी है और एक इस्लामिक स्टेट के नाते उन की शरई और मजहबी जिम्मेदारी भी है कि जो लोग वहां जले हैं, जख्मी हुए हैं और मरे हैं उन को मुआवजा उसी बुनियाद पर दिया जाना चाहिए, उन की जान कीमत वही होनी चाहिए, जिस तरह एक सऊदी नेशनल की जान की कीमत है।

हुकूमत जल्द से जल्द उस मुआवजे को हासिल करे और जलने वाले लोगों तक, मरने वाले लोगों तक, उस मुआवजे को पहुंचाने का काम करे। बहुत बहुत शुक्रिया।

SHRIMATI MARGARET ALVA: Madam, while I share the concern that has been expressed by all the Members, I do not want to repeat the points made here. I share the concern of the families and condole the tragedy that has occurred. I just want to bring to the notice of the Government that I met this morning a delegation of the representatives of Hajis who have returned from the Haj. They are stranded because they have no booking on trains to go back. Five hundred of them are in Delhi at the headquarters of Haj Committee. They have no reservations. This has added to the trauma, and probably they will be waiting for another two months because of the summer rush. So, I am, through you, appealing to the Government that special bogies should be attached immediately without going through the normal procedure. They are ready to pay for it. They say they have money, but they are not being allowed to board the train. They are, therefore, in a desperate situation. I would appeal to the Government, even though I do know who can respond, to take immediate steps.

They have been appealing to the Railway Ministry to do something. They are stranded in the heat here. Most of them are from Bihar, U.P. and Assam. They have to go long distances. They are pleading for special bogies to be attached. They are even prepared to go sitting, provided they are given accommodation. I would, therefore, appeal to the Government to please respond to their need urgently and not to keep them waiting.

रेल मंत्रालय में राज्य मंत्री (श्री सतपाल महाराज): मैडम, डिप्टी चेयर परसन, इसके लिए यह हमारे रेलवे बोर्ड संपर्क करें और हम लोग जो हैं सभी स्थानों के लिए बोगी लगवा देंगे।....(व्यवधान)

मौलाना ओबेदुल्ला खान आजमी (उत्तर प्रदेश): नहीं, आपको उनसे संपर्क करना चाहिए।

مولانا عبید اللہ خان اعظمی: نہیں آپ کو ان سے سمپرک کرنا چاہیے۔

उपसभापति: एक मिनट आप बोलने तो दीजिए आप बैठिए।

(श्री सतपाल महाराज): हम लोग संपर्क करेंगे। (व्यवधान)... जो लोग बाहर के लोग हैं, वह हमें बताएं कि कितनी उनकी जरूरत है, तो उसके अनुसार उनके लिए बोगीज लगवा कर उन स्थान पर भिजवा देंगे।

श्रीमती मारग्रेट आल्वा: 500 लोग यहां अभी दिल्ली में बैठे हैं।

उपसभापति: यह जो हज का मैनेजमेंट होता है, यह स्टेट हज कमेटी करती है। दिल्ली की जो हज कमेटी है, जो यहां पर लोग हैं उन लोगों के लिए अगर आपका मंत्रालय हज कमेटी के साथ संपर्क करे या वह संपर्क करें तो हो सकेगा। इसी तरह देश में जितनी भी स्टेट्स कैपिटल हैं उसमें हज कमेटियां हैं। बंबई के अंदर हैं सेंट्रल हज कमेटी, इस सिलसिले में उससे भी संपर्क हो तो जो लोग बंबई में उतर रहे हैं तो वहां से लोगों को जाने में आसानी हो। इसमें आप थोड़ी अगवानी करके अपनी तरफ से यह ऑफर कर दीजिए।

श्री सतपाल महाराज: जी, जरूर।

उपसभापति: मिरी जी, अभी कुछ रह गया है इसमें बोलने के लिए। आप एसोसिएट कर दीजिए।

श्री गोविन्दराम मिरी (मध्य प्रदेश): मैडम, बाकी लोगों ने काफी समय लिया है। मैं समझता हूं मुझे भी बोलने दिया जाए।

उपसभापति: ठीक है, बोलिए।

श्री गोविन्दराम मिरी: उपसभापति महोदय, मक्का के मीना में हुए भीषण अग्निकांड हेतु जिम्मेदार कौन है, यह एक महत्वपूर्ण प्रश्न है। कोई कह रहे हैं कि हज यात्री कुप्रबंध के शिकार हो गए, कोई कह रहे हैं कि पर्याप्त सावधानी न बरतने के कारण यह अग्निकांड हुआ। पवित्र तीर्थ स्थान मक्का में हुई इस भयंकर आगजनी की दुर्घटना ने न केवल पीड़ित परिवारों को अपितु हम सभी सामान्य जनों को भी झकझोर दिया है।

महोदय, पिछले कुछ वर्षों से हज के दौरान दुर्घटनाओं का सिलसिला चल रहा है। वर्ष 1987 में ईरानी हज यात्रियों ने मक्का में कोहराप मचाया था। सऊदी अरब व ईरान के बीच चल रही रस्साकसी इसका एक कारण था।

उपसभापति: इससे हम लोगों का क्या ताल्लुक है?

श्री गोविन्दराम मिरी: मैडम, जो सिलसिला चल रहा है, वह मैं बता रहा हूं।

उपसभापति: आप विषय को डायलूट मत करिए। हिस्ट्री पढ़ने की जरूरत नहीं है। I think I will have to direct. Permission is given. Fine. But as the chairperson, I have the right to direct that a Member should not go into issues that are not connected with the subject-matter. What happened in Saudi Arabia. We are not responsible. We are only talking about the Haj tragedy in which some Indian pilgrims died, apart from pilgrims from other countries. Please confine yourself to that.

SHRI GOVINDRAM MIRI: I am talking about the responsibility and accountability of the central Haj committee.

THE DEPUTY CHAIRMAN: you may talk about that.

SHRI GOVINDRAM MIRI: And the private agencies.

उपसभापति: आप बोलिए।

श्री गोविन्दराम मिरी: ठीक है, महोदय, यह जो कारण था, उसमें भी 400 ईरानी हज यात्री मारे गए थे।

श्री अजीत जोगी (मध्य प्रदेश): मैडम, यह फिर से विषय को डायलूट कर रहे हैं। जो विषय है, उस पर इन्हें बोलना चाहिए क्योंकि यह एक बहुत सेंसिटिव विषय है।

श्री गोविन्दराम मिरी: ठीक है। यह जो घटना घट चुकी है, ऐसी घटना आगे न हो, इसके लिए कोई उपाय करना चाहिए। यह जो 15-16 अप्रैल, 97 को घटना घटी है, उसमें 400 से अधिक लोग असमय मारे गए हैं, सैकड़ों लापता हैं। अग्निकांड का जो कारण था, वह था कि वहां जो 70-80 हजार तम्बू लगे हुए थे, वह अग्निरुधी नहीं थे और एक ऐसे शिविर में सिलेण्डर फटने से आग लग गई, जिसने देखते देखते अन्य तम्बूओं को भी अपनी चपेट में ले लिया। इस दुर्घटना के लिए सीधे तौर पर वहां का प्रशासन व प्रबंधन तंत्र दोषी है। यह एक विडंबना और श्रद्धालुओं के साथ क्रूर

मजाक है कि इस तरह के धार्मिक आयोजनों में आयोजकों द्वारा आने वाले श्रद्धालुओं की संभावित संख्या का सही आंकलन नहीं किया जाता, जबकि इसका अनुमान लगाना आसान काम है। किसी भी देश से हज यात्रा में जाने वालों की संख्या उनके पासपोर्ट, वीजा एवम् अन्य सरकारी औपचारिकताओं के चलते प्रशासन को ज्ञात ही होती है। हज के पहले सभी देशों से यह जानकारी एकत्र कर समुचित सुरक्षा प्रबंध किया जा सकता है। यहां गंभीर प्रश्न यह है कि शिविरों को अग्निरक्षी क्यों नहीं बनाया गया?

महोदय, वैसे तो इस हादसे में कई देशों से आए हज यात्री मारे गए, जिसके लिए मुख्य रूप से सऊदी अरब प्रशासन की प्रबंधन क्षमता पर प्रश्न चिह्न लगा है, वहीं हमारे देश के हजयात्रियों की हुई जानमाल की हानिकी जिम्मेदारी से हमारा शासन एवं प्रशासन बच नहीं सकता क्योंकि नियमानुसार हज के पहले हमारे देश से एक उच्चस्तरीय प्रतिनिधि मंडल मक्का, मीना, अराफात आदि स्थानों में सुरक्षा व्यवस्था का अवलोकन एवं निरीक्षण करता है।

केबिनेट स्तर का केन्द्रीय मंत्री इस उच्चस्तरीय दल का मुखिया होता है। इनके स्पेशल विमान में आने जाने, वातानुकूलित होटलों में रुकने, खाने पीने के व अन्य खर्चे भारत सरकार वहन करती है। प्रश्न यह है कि इस बार इस दल ने क्या अपना कर्तव्य निभाया? मेरी जानकारी के मुताबिक इस दल ने कुछ भी अपना कर्तव्य नहीं निभाया और सारी कार्यवाही के नाम पर केवल लीपा पोती की गई यह ठीक है कि कुछ लोगों को कंपनसेशन देकर कुछ हद तक उनके दुखों को दूर किया जा सकता है, लेकिन सवाल यह है कि जब इस प्रकार की दुर्घटनाएं बार बार होती हैं तो उनसे सबक लेकर हम ऐसे उपाय क्यों नहीं करते ताकि आने वाले दिनों में इस प्रकार की घटनाओं की पुनरावृत्ति न हो? जैसे जो तम्बू लगाए जाएं, वे अग्निरक्षक हों प्रत्येक भारतीय तीर्थ यात्री को वहां पहुंचने पर भारतीय दूतावास में अपना नाम दर्ज कराना चाहिए और हज यात्रा कराने वाले जो निजी ऑपरेटर हैं, उन पर प्रतिबंध लगाना चाहिए। हज यात्रा को निरापद व दुर्घटनारहित बनाने के लिए समुचित सामूहिक प्रयत्न किए जाएं ताकि ऐसी घटनाओं की पुनरावृत्ति न हो।

महोदय, मैं कहना चाहती हूं कि माननीय प्रधान मंत्री जी ने इस घटना के कारणों का पता लगाने के लिए एक चार सदस्यीय कमेटी भेजी थी। उन्होंने क्या अध्ययन किया, कैसे क्या हुआ, इस बारे में भारत सरकार ने अभी

तक इतने दिन बीतने के बाद भी कोई स्टेटमेंट नहीं दिया है। मैं आपके जरिए मांग करता हूं कि सारे तथ्यों की जानकारी भारत सरकार की ओर से सदन में रखी जाए और देश को बताया जाए कि वे क्या कारण थे जिनकी वजह से इतनी बड़ी दुर्घटना हुई और यह आश्वासन दिया जाए कि आगे ऐसी घटनाओं की पुनरावृत्ति नहीं होगी।

SHRI O. RAJAGOPAL (Madhya Pradesh): Thank you, Madam. I do not want to add to whatever has already been mentioned. A great tragedy has taken place involving our fellow Indians who had gone on a pilgrimage, and that such a thing should have happened to these pilgrims is really very tragic. We have all expressed our condolences to the bereaved. I have only one special aspect to bring to the notice of the Government.

Mr. Abdul Ghafoor Maulvi, the Imam of the Trivandrum Mosque, has, in an interview published in The Hindu of 3rd May, has stated that he was an eyewitness to whatever had happened in Mina. He blamed the lax attitude of the Saudi administration in permitting the use of volatile materials such as LPG cylinders and kerosene stoves in the densely populated expanse leading to Mecca. He also says that alternative escape routes were closed and these pilgrims were choked to death. Now, this is one version. Of course, the Parliamentary delegation that has been sent there has given a different version, though that is based on whatever they could find after ten days. But this is what the Maulvi has said on the basis of his personal experience when he himself was there. I don't want to apportion blame and ask whether it is because of the laxity of the Saudi Government—I do not want to go into that.

The simple problem is like this. When some accident takes place or when a natural calamity is there, naturally the victims are compensated. I believe there is a duty cast upon the Saudi Government also to properly compensate the kith and kin of the people who have died and the people who have suffered great injuries and will be suffering for

years to come also. I do not know why the Government of India has not taken up this issue with the Saudi Government. If there is some difficulty on the part of the Government of India—diplomatic or otherwise; I do not know what the reasons are—to stake a claim for compensation directly, I would suggest that the Government of India should bring to the notice of the Government of Saudi Arabia the feeling of the Members of this House, representing the people, that there is a duty cast upon the Government to pay compensation in such instances like in natural calamities, accidents, etc.

1.00 P. M.

This was an accident in any case. Therefore, there is a duty cast. Our brethren who had gone for the pilgrimage are entitled to compensation, and they should get proper compensation.

One friend was referring to the aspect that we have been opposing any help or special subsidy being given to the people who are going for the Haj pilgrimage. Our point is that if the Government is giving help, it should give help equally to all citizens. For example, if Hindus want to go to Mansarovar or if our Christian brethren want to go to Vatican, they should be treated equally. This is the point. There is no question of criticising one community alone. There is a sort of misunderstanding on the part of our friend who referred to it. I wanted to make it clear.

Thank you very much.

THE DEPUTY CHAIRMAN: Mr. Reddy, on the matter of this tragedy which occurred in the Haj pilgrimage, suggestions have been made by Members. There are some doubts in the mind of Members. I have still three or four names, but they cannot speak now. There are some misgivings because some newspapers have given reports attributing to some Hajis and some others attributing to our officials who were there like the Consul General. The Members of this House are concerned about what exactly happened. So, it will be in the fitness of things if some statement is made by the

Government in this House, and, may be, in the other House also to remove all the doubts and misgivings of the Members.

This is a matter concerning a foreign country. We want to have the best of relations with every foreign country. But, when the concern of the Members is about the safety, security and life of Indian nationals it is necessary that we should clarify it. That will also clarify the role of the Saudi Government, and also the misgivings or doubts against that Government's attitude will be cleared. So, the relations will be further strengthened if the Government comes clear on this issue.

THE MINISTER OF
INFORMATION AND
BROADCASTING (SHRI S. JAIPAL
REDDY): Madam, I welcome your direction. The External Affairs Minister will make a *suo motu* statement on all aspects of the situation tomorrow.

श्री शरीफ-उद्दीन शरीफ (जम्मू और कश्मीर):
मैडम, आपकी जो तजवीज हुई और उन्होंने मान ली, इससे बेहतर यह होगा कि जो हज डेलीगेशन वहां गया था गवर्नमेंट की तरफ से, मवर्नमेंट स्टेटमेंट करने से पहले इस हज डेलीगेशन के साथ एक मीटिंग करे, जो चश्मदीद गवाह बैठे हुए हैं, उनसे मीटिंग करे। यह ज्यादा अच्छा होगा।

شری شریف الدین شارق : میڈم آپکی جو تجویز ہوئی
اور انہوں نے مان لی اس سے بہتر یہ ہوگا کہ جو ج
ڈیلیگیشن وہاں گیا تھا گورنمنٹ کی طرف سے۔
گورنمنٹ اسٹیٹمنٹ کرنے سے پہلے اس ج
ڈیلیگیشن کے ساتھ ایک میٹنگ کرے جو چشم دید
گواہ وہاں بیٹھے ہوئے ہیں ان سے میٹنگ کرے۔ یہ
زیادہ اچھا ہوگا۔

THE DEPUTY CHAIRMAN: It is for the Government to find out whether to

†[] Transliteration in Arabic Script.

take their opinion also and also that of some other people who are eye-witnesses because it is the Government's responsibility to find out the way in which it can do it, and it will do that.

SHRI S. JAIPAL REDDY: Madam, the Government got a report from the Government's, group that went there. So, that statement will cover this aspect also.

THE DEPUTY CHAIRMAN: Before I adjourn the House for lunch, I have to announce that from two o'clock to four o'clock we will take up further discussion on the Planning Ministry, and we will close it at four o'clock. Then, at four o'clock, we will take up the Zero Hour Mentions and the Special Mentions.

The House is adjourned for lunch for one hour.

The House then adjourned for lunch at four minutes past one of the clock.

The House re-assembled after lunch 4¼(-six minutes past two of the clock,

The Vice-Chairman, Shri V. Narayanasamy, in the Chair.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Now, we will take up further discussion on the working of the Ministry of Planning and Programme Implementation. Shri Biplab Dasgupta.

Discussion on the Working of the Ministry of Planning and Programme Implementation! — (Contd).

डा. (श्रीमती उर्मिला चिमनभाई पटेल (गुजरात): सर, मिनिस्टर तो यहां आए नहीं हैं।

DR. BIPLAB DASGUPTA (West Bengal): Sir, shall we wait for a few minutes? (*Interruptions*).

THE VICE-CHAIRMAN (SHRI V. NARAYANSAMY): You kindly carry on. In the meanwhile, I will send word for him.

श्री अनन्तराय देवशंकर दवे (गुजरात): सर, उन्होंने तोप तय किया लगता है। मिनिस्टर

...(व्यवधान)...

THE VICE-CHAIRMAN (SHRI V. NARAYANSAMY): The Minister is coming. You can start, Mr. Biplab.

DR. BIPLAB DASGUPTA: Sir, I am basically surprised by this document which has been brought out by the Planning Commission, the Approach Paper to the Ninth Five Year Plan. I am surprised because I thought that the Planning Commission was dead; and I thought it was finished, over, done away with, completely exhausted, no more, ex-Planning Commission, former Planning Commission. Now I find that the Planning Commission is not only alive but it is kicking. So, the question is, whom is the Planning Commission kicking? Until recently, the whole idea was that planning was an out-of-date Nehruvian, socialist concept which did not tally with the post-1991, post-USSR, reality and also that it did not tally with the market-based economic approach. There is also the idea that plan distorts prices, that plan distorts allocation of resources. So, I was very much interested to read the document to find out what position the Planning Commission was taking. Having read the document, I find that it is taking a position which is diametrically opposite to the position taken by the Finance Ministry on a whole range of issues. I will come to that later. Before that, let me welcome the Minister. Before the Minister came, I was saying that I thought the Planning Commission was dead; it was over. I am now happy to see that it is not only alive but it is also kicking. But the moot question is, whom is it kicking? That is the question we wanted to raise.

When Pranab Babu spoke, I found a touch of schizophrenia in his speech because he had been the Minister of Finance for a long time. Then towards the end of his career in the Government, he was the Deputy Chairman of the